

Andhra Pradesh Rural Electric Co-Operative Societies (Temporary Provisions) (Amendment) Act, 2001

13 of 2001

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Andhra Pradesh Rural Electric Co-Operative Societies (Temporary Provisions) (Amendment) Act, 2001

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AN ACT FURTHER TO AMEND THE ANDHRA PRADESHURAL ELECTRIC CO-OPERATIVE SOCIETIES (TEMPORARY PROVISIONS) ACT, 1998.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fifty-second Year of the Republic of India, as follows:-

1. Short title and Commencement :-

(1) This Act may be called the Andhra Pradesh Rural Electric Cooperative Societies (Temporary provisions) (Amendment) Act, 2001.

(2) It shall be deemed to have come into force with effect from the 1st November, 1976.

2. Amendment of Section 2 :-

In the Andhra Pradesh Rural Electric Co-operative Societies (Temporary Provisions) Act, 1998(Act 32 of 1998), in section 2, for the words "beyond the 31st March, 2001", the words "beyond the 31st March, 2000", shall be substituted.